

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A Nos. 159 & 160 of 2012 in
D.F.R. No. 610 of 2012

Dated : 27th April, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Federation of Karnataka Chambers of Commerce
& Industries

.....Appellant(s)

Versus

Bangalore Electricity Supply Co. Ltd. & Anr.

....Respondent(s)

Counsel for the Appellant(s): **Mr. Rohit Rao**

ORDER

I.A No. 159 of 2012
(Waiver of court fee Appl.)

We do not find any ground to allow the Application for waiver of court fee. Accordingly, the Application is dismissed as withdrawn.

The Registry is directed to post the Application for condonation of delay along with the Appeal after the court fee is deposited.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/sm